

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH : HYDERABAD**

C.P.No.183/14/HDB/2017

Under Section 14(1) and other applicable
provisions of the Companies Act, 2013

In the matter of :

MPR Refractories Limited
Registered Office:
Plot No.140B&C, IDA Bollaram,
Jinnaram Mandal,
Hyderabad – 502325,
(Telangana)

.....Petitioner

Versus

The Registrar of Companies
Telangana & Andhra Pradesh
Hyderabad.
(Telangana)

...Respondent

Date of Order : 06.11.2017

CORAM:

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Counsels Present:

For the Petitioner

Shri Dr.S.V.Ramakrishna with
Shri K.Ch.Venkat Reddy, PCS
Shri M.Chandra Shekar Rao
Director of MPR Refractories Ltd.

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company Petition bearing C.P.No.183/14/HDB/2017 is filed by MPR Refractories Limited under Section 14(1) and other applicable provisions of the Companies Act, 2013 by inter alia seeking approval for





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conversion of Petitioner Company from Public Limited Company to Private Limited Company and consequently approve the alteration of Memorandum of Association and Articles of Association of the Company as approved during Special Resolution passed at the Extraordinary General Meeting held on 10-07-2017.

2. Heard. Dr.S.V.Ramakrishna, Learned Counsel for the Petitioner. He has filed Memo dated 23.10.2017 for withdrawal of the Petition by interalia stating that Company is contemplating expansion plans for the Company with the financial assistance from investors in the steel industry after a very long time. Therefore, investors have insisted that the status of the company should not be changed till the financial closure. Therefore, the Learned Counsel for the Petitioner praying Tribunal to permit him to withdraw the Company Petition.
3. Mr.Chandra Sekhar Rao, one of Directors of the Petitioner Company present today, and submits that the present Company Petition has been filed without his knowledge, though he is acting as one of the Directors of the Company. Therefore, he wanted to be heard in this case. Since the Petitioner is withdrawing the Company Petition, Shri Chandra Sekhar Rao can intervene whenever fresh Company Petition is filed in future.
4. In view of the facts and circumstances, the C.P.No.183/14/HDB/2017 is disposed of as withdrawn by granting liberty to the Petitioner Company to approach Tribunal in accordance with the law. No order as to costs.


RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)


RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)

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Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
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केस संख्या
CASE NUMBER C.P.No.183/14/HDB/2017
निर्णय का तारीख
DATE OF JUDGEMENT 6-11-2017
प्रति तैयार किया गया तारीख
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